

(4)

**Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066**

CPIO ID No. 13-53/2018

FAA SECTION

Please refer to your RTI application No. 10652 received in this office on **06.08.2018**, under RTI Act 2005 and CPIO ID No. 13-53/2018. In this regard point wise replies are following:-

Point (A):

Inspection of RTI First Appeal files mentioned in RTI application may be made on any working day by giving **04 days** prior intimation to the office.

Point (B):

As per our knowledge RTI First Appeal 12-39(A)/2017, Which is fixed for hearing on 30.08.2018, Applicant may also inspect the record for cent percent correctness.

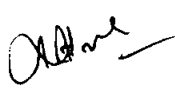
Point (C):

Copy of First Appellate Register for the year of 2016 has already been given to the applicant in CPIO ID No. 12-19/2017 vide CPIO's letter dated 28.04.2017.

Inspection of First Appeal Register for period mentioned in the RTI application may be made on any working day by giving 04 days prior intimation to official concened

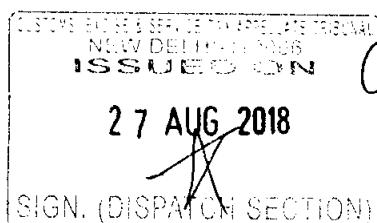
Point (D):

Copies of Ld. FAA's orders have already given to the applicant in CPIO ID No. 12-28/2017 also vide CPIO's letter dated 22.04.2018. And it is also to state that orders passed by the Ld. Appellate Authority are also uploaded on the website regularly. May be seen please


SPS/PA to the Member (Judicial)
First Appellate Authority
Dated: 21.08.2018

To

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



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F. No. 13-53/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-53/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10652 dated 02.08.2018) received in this office on 06.08.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-53/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 21.08.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

3. Provide the requisite information, directly to the applicant or to the RTI section if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

M. Kes
CPIO
CESTAT New Delhi
Date: 07.08.2018

For Compliance to:

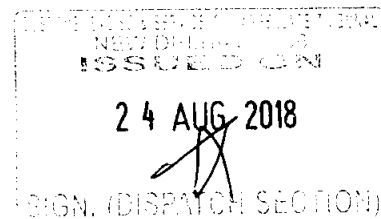
1. SPS/PA to the Hon'bel FAA

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

o/c

AAW
17/8/18



Application under Section 6 of the Right to Information Act, 2005

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Recd
06/08/18

Ref. No. :RTI/P-195/10652/18

Dated : 02-08-2018

To

CPIO

ID - 13-53/2018 (CESTAT)

Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide inspection of the following files of the RTI First Appeal at CESTAT Delhi. (i) 11-83(A)/2016 (ii) 11-69(A)/2016 (iii) 11-80(A)/2016 (iv) 11-75(A)/2016 (v) 11-84(A)/2016 (vi) 11-87(A)/2016 (B) Please provide details of the First RTI Appeals pending for disposal as on 31st July, 2018 for CESTAT, Delhi and number of appeals which are pending for more than 45 days and 90 days of their filing. (C) Please provide inspection of First Register for receipt/disposal of RTI First Appeal from 1-1-2016 till date of providing information. (D) Please provide copies of orders passed by RTI First Appellate Authority during 2016 to 2018, except those on appeal of the present applicant. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 016054 for Rs. 10 towards payment of fee is enclosed herewith.	

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7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.
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Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

By